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(ख) क्या इस निर्णय के फलस्वरूप भारत-ग्रमरीका व्यापार संबंधों पर कोई प्रतिकृल प्रभाव पड़ने की सम्भावना है ?

[US reaction on ban on Coca Cola

575. SHRI GURUDEV GUPTA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether Government are aware of the reaction to the United States of America to the views expressed by India's Minister of Industry regarding stopping the production of Coca Cola; and
- (b) whether there is any possibility of Indo-U.S. trade relations being ad-versely affected as a result of this decision?]

वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : (क) उद्योग मंत्रालय ने हमें बताया है कि जहां तक उनकी जानकारी है, विदेशी मद्रा विनियमन अधिनियम के अधीन कोका कोला निर्यात निगम के साथ हमारी कार्यवाही के बारे में संयुक्त राज्य ग्रमरीका की ग्रोर से कोई ग्रधिकारिक प्रतिकिया नहीं रही है । तथापि सरकार को यह मालम है कि संयक्त राज्य ग्रमरीका में कुछ श्रखवारों ने भारत सरकार की कार्यवाही की श्रालोचना की है, संभवतः यह इसलिए कि उनको सही स्थिति के बारे में जानकारी नहीं दी गई।

(ख) जी, नहीं।

f J English translation.

t[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE. CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Ministry of Industry have informed us that as far as they are aware there has been no official reaction from the USA regarding our dealings with Coca Cola Export Corporation under Foreign Exchange Regulations Act. However the Gov-ernment are aware that a section of the Press in the USA has been critical of the action of the Government of India presumbly due to their not being informed about the correct position.

to Questions

(b) No, sir.]

कुछ महत्वपूर्णं व्यक्तियों की संम्भावित गिरमतारी के बारे में प्रवर्तन निवेशालय द्वारा पहले सूचना दे देना

576. श्री गुरुदेव गुप्त: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि इस वर्ष सितम्बर में कुछ समाचार पत्नों में प्रकाणित समाचारों के अनुसार प्रवर्तन निदेशालय कतिपय महत्वपूर्ण व्यक्तियों की सम्भावित गिरफ्तारी के सम्बन्ध में पहले ही सचना देता रहा है जिसके फलस्वरूप उनके द्वारा ग्रंबिम जमानत के लिए ग्रावेदन पत्र प्रस्तुत किए गए थे; और
- (ख) क्या इस संबंध में कोई जांच की गई है, यदि हां, तो उसका ब्यौरा क्या

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576. SHRI GURUDEV GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that as alleged in a news item appearing in some newspapers in September this year, the Enforcement Directorate has been leaking out information regarding possible arrests of certain important persons in consequence of which applications for anticipatory bail were being moved by them; and
- (b) whether any enquiry has been made in this regard; if so, what are details thereof?]

वित्त मन्त्रालय में राज्य मन्त्री (श्री सतीश ग्रग्रवाल) : (क) जी, नहीं।

(ख) मामले की जांच की गई ग्रीर यह पाया गया कि ग्रारोपों में कोई सच्चाई नहीं है

f [THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL,): (a) No, Sir.

- (b) The matter was looked into and It was found that there was no truth in the allegations.]
 - f[] English translation.

Non-deposit of C.D.S. amount by employers

to Questions

577. SHRI S. W. DHABE: SHRIMATI KUMUDBEN MANISHANKAR JOSHI:

SHRI SANTOSH KUMAR SAHU:

SHRI VINAYKUMAR RAM-LAL PARASHAR:

SHRI KRISHNA NAND JOSHI;

Will the Minister of FINANCE be pleased to state:

- (a) what is the amount under the Compulsory Deposit Scheme which has not so far been deposited towards Additional Dearness Allowance Deposit Account by the employers, both in the public and private sectors, though deducted from the pay packets of the employees;
 - (b) what are the details in this regard; and
- (c) what steps Government have taken to repay the amount with in terest to the employees?

THE MINISTER OF STATE IN THE MINISTRY OF **FINANCE** (SHRI ZULFIQUARULLAH): (a) The total amount deducted by the employers in the public and private sectors from their employees under the Additional **Emoluments** (Compulsory Deposit) Act but not deposited by them towards Additional Dearness Allowance Deposit Account is Rs. 272.83 lakhs as on 31-10-1977.

(b) Details regarding the number of defaulting employers and the amount